

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 87299 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/45/2019-20 dated 19.06.2019 passed by the Commissioner of GST & Central Excise (Appeals) Nashik.)

M/s Varroc Ploymers Pvt. Ltd.

.....Appellant

**Gut No 99, Village Pharola,
Taluka- Paithan, Aurangabad,
Maharashtra – 431 105.**

VERSUS

**Commissioner of Central Excise
& Service Tax-Aurangabad**

.....Respondent

**N-5, Town Centre, CIDCO,
Aurangabad, Maharashtra - 431030**

APPERANCE:

Shri Manish Nim, DGM for the Appellant
Shri Prabhakar Sharma, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85060 / 2022

Date of Hearing: 27.01.2022

Date of Decision: 27.01.2022

Company representative Mr. Manish Nim submits that the issue has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and they have forwarded the copy of SVLDRS-4 form along with a request for withdrawal of the appeal on 05.01.2021 in our CESTAT e-mail Id. No such copies are annexed to

the case record by the Registry, who is directed hereby to provide copies received by them in email to the appeal file before hearing of the appeal.

2. Learned Authorised Representative Mr. A. S. Parabhakar acknowledges receipt of it's copy by e-mail and offers to send those to Court-Master today.

3. Having record to the submission that the appeal has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" the same is dismissed as withdrawn.

(Pronounced in open Court)

(Dr.Suvendu Kumar Pati)
Member (Judicial)

sujeet